FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MUKESH UDYOG LIMITED

	RELEVANT PARTICULARS	
1.	Name of the Corporate Debtor	Mukesh Udyog Limited
2.	Date of Incorporation of Corporate Debtor	24th August 1994
3.	Authority under which the Corporate Debtor is incorporated / registered	Registrar of Companies, Punjab and Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	CIN: U65921PB1994PLC014976
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: VPO Buddhewal, Near Kohara, Tehsil And District Ludhiana, Punjab, India
6.	Insolvency commencement date in respect of Corporate Debtor	3rd June, 2024
7.	Estimated date of closure of Insolvency Resolution Process	30th November, 2024 (being 180th day from the insolvency commencement date)
8.	Name and the Registration Number of the Insolvency Professional acting as Interim Resolution Professional	**CA. Ashish Agarwal** IBBI/IPA-001/IP-P00688/ 2017-18/11165
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 400/1, Rani Jhansi Road, Civil Lines, Ludhiana, Punjab-141001 Email: ashishagarwalca@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 400/1, Rani Jhansi Road, Civil Lines, Ludhiana, Punjab-141001 Email: cirp.mukeshudyog@gmail.com
11.	Last date for submission of claims	17th June, 2024
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/ downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a Corporate Insolvency Resolution Process (CIRP) of Mukesh Udyog Limited on 3rd June, 2024.

The creditors of **Mukesh Udyog Limited** are hereby called upon to submit their claims with proof on or before **17th June, 2024** to the Interim Resolution Professional at the address mentioned against entry no. 10.

The claims may be submitted in their specified **Forms B, C, D, E or F** in terms of Regulation 7, 8, 9 and 9A of the **Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016** by Operational Creditors except Workmen and Employees, Financial Creditors, Workmen or Employees, Authorized Representatives of Workmen and Employees or Creditors other than Financial Creditors and Operational Creditors respectively, as the case may be.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof by in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry no. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. [Not Applicable]

Submission of false or misleading proofs of claim shall attract penalties.

CA. ASHISH AGARWAL
Interim Resolution Professional
Email: cirp.mukeshudyog@gmail.com

Date: June 4, 2024
Place: Ludhiana

ਫਾਰਮ-ਏ
ਜਨਤਕ ਘੋਸ਼ਣਾ

(ਇਨਸਾਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰੂਪਟਸੀ ਬੋਰਡ ਆਫ ਇੰਡੀਆ (ਇਨਸਾਲਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਸੈੱਸ ਫਾਰ ਕਾਰਪੋਰੇਟ ਪਰਸਨਜ਼) ਰੈਗੂਲੇਸ਼ਨਜ਼ 2016 ਦੇ ਰੈਗੂਲੇਸ਼ਨ-6 ਦੇ ਅਧੀਨ)

ਮੁਕੇਸ਼ ਉਦਯੋਗ ਲਿਮਟਿਡ ਦੇ ਕ੍ਰੈਡਿਟਰਾਂ ਦੇ ਧਿਆਨ ਹਿੱਤ

ਸਬੰਧਤ ਵੇਰਵਾ		
1.	ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦਾ ਨਾਂ	**ਮੁਕੇਸ਼ ਉਦਯੋਗ ਲਿਮਟਿਡ**
2.	ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦੀ ਸਥਾਪਨਾ ਦੀ ਮਿਤੀ	24th August 1994
3.	ਅਥਾਰਿਟੀ, ਜਿਸ ਦੇ ਤਹਿਤ ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਸਥਾਪਿਤ/ਰਜਿਸਟਰਡ ਹੈ	ਰਜਿਸਟਰਾਰ ਆਫ ਕੰਪਨੀਜ਼, ਪੰਜਾਬ ਐਂਡ ਚੰਡੀਗੜ੍ਹ
4.	ਕਾਰਪੋਰੇਟ ਪਹਿਚਾਣ ਨੰ./ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਲਿਮਟਿਡ ਲਾਇਬਿਲਟੀ ਪਹਿਚਾਣ ਨੰ.	CIN: U65921PB1994PLC014976
5.	ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦੇ ਰਜਿਸਟਰਡ ਦਫਤਰ ਅਤੇ ਮੁੱਖ ਦਫਤਰ (ਜੇਕਰ ਹੋਵੇ) ਦਾ ਪਤਾ	**ਰਜਿਸਟਰਡ ਪਤਾ:** ਪਿੰਡ ਅਤੇ ਡਾਕਘਰ ਬੁੱਢੇਵਾਲ, ਨਜ਼ਦੀਕ ਕੋਹਾੜਾ, ਤਹਿਸੀਲ ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ, ਪੰਜਾਬ, ਭਾਰਤ
6.	ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦੇ ਸਬੰਧ ਵਿਚ ਇਨਸਾਲਵੈਂਸੀ ਸ਼ੁਰੂ ਹੋਣ ਦੀ ਮਿਤੀ	3rd June, 2024
7.	ਇਨਸਾਲਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਸੈੱਸ ਬੰਦ ਹੋਣ ਦੀ ਅੰਦਾਜ਼ਨ ਮਿਤੀ	30th November, 2024 (ਇਨਸਾਲਵੈਂਸੀ ਸ਼ੁਰੂ ਹੋਣ ਦੀ ਮਿਤੀ ਤੋਂ 180 ਦਿਨ ਦੇ ਤੌਰ 'ਤੇ)
8.	ਬਤੌਰ ਅੰਤਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਕੰਮ ਕਰ ਰਹੇ ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਨਾਂ ਤੇ ਰਜਿਸਟਰੇਸ਼ਨ ਨੰਬਰ	**ਸੀਏ. ਆਸ਼ੀਸ਼ ਅਗਰਵਾਲ** IBBI/IPA-001/IP-P00688/ 2017-18/11165
9.	ਬੋਰਡ ਕੋਲ ਰਜਿਸਟਰਡ ਅੰਤਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਪਤਾ ਤੇ ਈਮੇਲ	ਪਤਾ: 400/1, ਰਾਣੀ ਝਾਂਸੀ ਰੋਡ, ਸਿਵਲ ਲਾਈਨਜ਼, ਲੁਧਿਆਣਾ, ਪੰਜਾਬ-141001 Email: ashishagarwalca@gmail.com
10.	ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਫੈਸ਼ਨਲ ਨਾਲ ਪੱਤਰ ਵਿਹਾਰ ਵਾਸਤੇ ਵਰਤਿਆ ਜਾਣ ਵਾਲਾ ਪਤਾ ਤੇ ਈਮੇਲ	ਪਤਾ: 400/1, ਰਾਣੀ ਝਾਂਸੀ ਰੋਡ, ਸਿਵਲ ਲਾਈਨਜ਼, ਲੁਧਿਆਣਾ, ਪੰਜਾਬ-141001 Email: cirp.mukeshudyog@gmail.com
11.	ਦਾਅਵੇ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਦੀ ਅੰਤਿਮ ਮਿਤੀ	17th June, 2024
12.	ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਫੈਸ਼ਨਲ ਵੱਲੋਂ ਨਿਰਧਾਰਤ, ਸੈਕਸ਼ਨ-21 ਦੇ ਸਬ-ਸੈਕਸ਼ਨ (6ਏ) ਦੀ ਕਲਾਜ਼ ਬੀ ਦੇ ਅਧੀਨ ਕ੍ਰੈਡਿਟਰਾਂ ਦੀ ਸ਼੍ਰੇਣੀ, ਜੇਕਰ ਹੋਵੇ	ਲਾਗੂ ਨਹੀ
13.	ਇਕ ਸ਼੍ਰੇਣੀ ਵਿਚ ਕ੍ਰੈਡਿਟਰਾਂ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਦੇ ਤੌਰ 'ਤੇ ਕੰਮ ਕਰਨ ਲਈ ਪਛਾਣ ਕੀਤੇ ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲਾਂ ਦਾ ਨਾਂ (ਹਰੇਕ ਸ਼੍ਰੇਣੀ ਲਈ ਤਿੰਨ ਨਾਂ)	ਲਾਗੂ ਨਹੀਂ
14.	(ਏ) ਸਬੰਧਤ ਫਾਰਮ ਅਤੇ (ਬੀ) ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀਆਂ ਦਾ ਵੇਰਵਾ ਸੁਲੱਭ ਹੈ:	(a) https://ibbi.gov.in/en/home/downloads (b) ਲਾਗੂ ਨਹੀ

ਬਕਾਇਦਾ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨੈਸ਼ਨਲ ਕੰਪਨੀ ਲਾਅ ਟ੍ਰਿਬਿਊਨਲ ਚੰਡੀਗੜ੍ਹ ਵੱਲੋਂ 03.06.2024 ਨੂੰ **ਮੁਕੇਸ਼ ਉਦਯੋਗ ਲਿਮਟਿਡ** ਦੇ ਇਕ ਕਾਰਪੋਰੇਟ ਇਨਸਾਲਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਸੈੱਸ (ਸੀ ਆਈ ਆਰ ਪੀ) ਦੀ ਸ਼ੁਰੂਆਤ ਕਰਨ ਦਾ ਆਦੇਸ਼ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਹੈ।

ਮੁਕੇਸ਼ ਉਦਯੋਗ ਲਿਮਟਿਡ ਦੇ ਕ੍ਰੈਡਿਟਰਾਂ ਨੂੰ ਬਾਕਾਇਦਾ ਸੱਦਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹ ਪ੍ਰਮਾਣ ਸਹਿਤ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ **17 ਜੂਨ, 2024** ਤੱਕ ਆਈਟਮ ਨੰ. 10 ਸਾਹਮਣੇ ਦਰਸਾਏ ਗਏ ਪਤੇ ਉਪਰ ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਫੈਸ਼ਨਲ ਕੋਲ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ। ਵਰਕਮੈਨ ਤੇ ਕਰਮਚਾਰੀਆਂ, ਵਿੱਤੀ ਕ੍ਰੈਡਿਟਰਾਂ, ਵਰਕਮੈਨ ਜਾਂ ਕਰਮਚਾਰੀਆਂ, ਵਰਕਮੈਨ ਤੇ ਕਰਮਚਾਰੀਆਂ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀਆਂ ਜਾਂ ਵਿੱਤੀ ਕ੍ਰੈਡਿਟਰਾਂ ਅਤੇ ਆਪ੍ਰੇਸ਼ਨਲ ਕ੍ਰੈਡਿਟਰਾਂ ਨੂੰ ਛੱਡ ਕੇ ਕ੍ਰੈਡਿਟਰਾਂ, ਜਿਵੇਂ ਵੀ ਮਾਮਲਾ ਹੋਵੇ, ਨੂੰ ਛੱਡ ਕੇ ਆਪ੍ਰੇਸ਼ਨਲ ਕੈਡਿਟਰਾਂ ਵੱਲੋਂ ਦੀ ਇਨਸਾਲਵੈਂਸੀ ਅਤੇ ਬੈਂਕਰੂਪਟਸੀ ਬੋਰਡ ਆਫ ਇੰਡੀਆ (ਇਨਸਾਲਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਸੈੱਸ ਫਾਰ ਕਾਰਪੋਰੇਟ ਪਰਸਨਜ਼) ਰੈਗੂਲੇਸ਼ਨਜ਼, 2016 ਦੀ ਰੈਗੂਲੇਸ਼ਨ 7, 8,.9 ਅਤੇ 9ਏ ਦੇ ਅਨੁਰੂਪ ਸਬੰਧਤ ਫਾਰਮ ਬੀ, ਸੀ, ਡੀ, ਈ ਜਾਂ ਐਫ ਵਿਚ ਆਪਣੇ ਦਾਅਵੇ ਜਮ੍ਹਾਂ ਕਰਵਾ ਸਕਦੇ ਹਨ।

ਵਿੱਤੀ ਕ੍ਰੈਡਿਟਰ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਪ੍ਰਮਾਣ ਸਹਿਤ ਸਿਰਫ ਇਲੈਕਟ੍ਰਾਨਿਕ ਸਾਧਨਾਂ ਰਾਹੀ ਹੀ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ। ਹੋਰ ਸਾਰੇ ਕ੍ਰੈਡਿਟਰਾਂ ਵੱਲੋਂ ਪ੍ਰਮਾਣ ਸਹਿਤ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਡਾਕ ਰਾਹੀਂ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕ ਸਾਧਨਾਂ ਰਾਹੀ ਜਮ੍ਹਾਂ ਕਰਵਾਇਆ ਜਾਵੇ।

ਐਂਟਰੀ ਨੰ. 12 ਸਾਹਮਣੇ ਸੂਚੀਕ੍ਰਿਤ ਕਿਸੇ ਇਕ ਕਲਾਸ ਨਾਲ ਸਬੰਧਤ ਵਿੱਤੀ ਕ੍ਰੈਡਿਟਰ ਐਂਟਰੀ ਨੰ. 13 ਸਾਹਮਣੇ ਸੂਚੀਕ੍ਰਿਤ 03 ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲਜ਼ ਵਿਚੋਂ ਕਿਸੇ ਇਕ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਦੀ ਚੋਣ ਨੂੰ ਦਰਸਾ ਸਕਦੇ ਹਨ ਤਾਂ ਜੋ ਫਾਰਮ ਸੀਏ ਵਿਚ ਕਲਾਸ (NA) ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਦੇ ਰੂਪ ਵਿਚ ਕੰਮ ਕੀਤਾ ਜਾ ਸਕੇ।

ਦਾਅਵਿਆਂ ਦੇ ਝੂਠੇ ਜਾਂ ਗੁੰਮਰਾਹ ਕਰਨ ਵਾਲੇ ਪ੍ਰਮਾਣ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ 'ਤੇ ਜੁਰਮਾਨਾ ਲਗਾਇਆ ਜਾਵੇਗਾ।

ਸਹੀ/- ਸੀਏ. ਆਸ਼ੀਸ਼ ਅਗਰਵਾਲ
ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਫੈਸ਼ਨਲ,
Email: cirp.mukeshudyog@gmail.com

ਮਿਤੀ: ਜੂਨ 4, 2024
ਥਾਂ: ਲੁਧਿਆਣਾ

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MUKESH UDYOG LIMITED

	RELEVANT PARTICULARS	
1.	Name of the Corporate Debtor	**Mukesh Udyog Limited**
2.	Date of Incorporation of Corporate Debtor	24th August 1994
3.	Authority under which the Corporate Debtor is incorporated / registered	Registrar of Companies, Punjab and Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	**CIN:** U65921PB1994PLC014976
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	**Registered Office:** VPO Buddhewal, Near Kohara, Tehsil And District Ludhiana, Punjab, India
6.	Insolvency commencement date in respect of Corporate Debtor	3rd June, 2024
7.	Estimated date of closure of Insolvency Resolution Process	30th November, 2024 (being 180th day from the insolvency commencement date)
8.	Name and the Registration Number of the Insolvency Professional acting as Interim Resolution Professional	**CA. Ashish Agarwal** IBBI/IPA-001/IP-P00688/2017-18/11165
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Address:** 400/1, Rani Jhansi Road, Civil Lines, Ludhiana, Punjab – 141001 **Email:** ashishagarwalca@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** 400/1, Rani Jhansi Road, Civil Lines, Ludhiana, Punjab – 141001 **Email:** cirp.mukeshudyog@gmail.com
11.	Last date for submission of claims	17th June, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable

ASHISH AGARWAL
IBBI/IPA-001/
IP-P00688/
2017-18/11165
INSOLVENCY PROFESSIONAL

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a Corporate Insolvency Resolution Process (CIRP) of Mukesh Udyog Limited on 3rd June, 2024.

The creditors of **Mukesh Udyog Limited** are hereby called upon to submit their claims with proof on or before **17th June, 2024** to the Interim Resolution Professional at the address mentioned against entry no. 10.

The claims may be submitted in their specified **Forms B, C, D, E or F** in terms of Regulation 7, 8, 9 and 9A of the **Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016** by Operational Creditors except Workmen and Employees, Financial Creditors, Workmen or Employees, Authorized Representatives of Workmen and Employees or Creditors other than Financial Creditors and Operational Creditors respectively, as the case may be.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof by in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry no. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. [Not Applicable]

Submission of false or misleading proofs of claim shall attract penalties.

IBBI/IPA-001/IP-P00685/2017-18/11165

CA ASHISH AGARWAL
Interim Resolution Professional
Email: cirp.mukeshudyog@gmail.com

Date: 4th June, 2024
Place: Ludhiana